

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

M.A. No. 2172/2018 in  
O.A. No. 273/2015  
M.A. No. 1465/2016

New Delhi, this the 16<sup>th</sup> day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)**  
**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Kamlesh Suryawanshi,  
S/o Shri Kriparam Suryawanshi,  
Aged about 39 Years,  
R/o Teachers Colony,  
In front of Rai Bakery, Khajari Road,  
Chhindwara (M.P.)  
Pin 480001.

.. Applicant

(By Advocate: Shri Mohit Choubey for Dr. Harsh Pathak & Assoc.)

**Versus**

1. Union of India  
Through:  
Secretary (Urban Development)  
Government of India,  
Ministry of Urban Development  
Nirman Bhawan, C-Wing,  
Dr. Maulana Azad Road,  
New Delhi, Pin Code -110 011.
2. National Building Construction Corporation Limited  
(NBCCL) (HQ)  
Through:  
The Secretary  
NBCC Bhawan, Lodhi Road,  
New Delhi-110003.
3. National Building Construction Corporation Limited  
(NBCCL) (HQ),  
Through the H.R. Manager,  
NBCC Bhawan, Lodhi Road,  
New Delhi-110003.

.. Respondents

(By Advocate: Ms. K. Iyer)

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)****MA 2172/2018**

The instant MA is filed seeking to restore the O.A. No.273/2015, which was dismissed for default and non-prosecution vide order dated 04.05.2018.

2. Heard both the sides.

3. In the circumstances and in the interest of justice, the M.A. is allowed and the order dated 04.05.2018 is recalled and the O.A. No.273/2015 is restored to its original file.

**O.A. No. 273/2015**

As prayed by both the counsel, the O.A. itself is taken up for hearing and, as submitted by the applicant's counsel, admittedly, as the applicant has resigned from the service and joined elsewhere, the O.A. itself becomes infructuous. Accordingly, the O.A. is dismissed as infructuous.

2. Pending MAs, if any, also stand disposed of. No order as to costs.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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